



TAMIL NADU LEGISLATIVE ASSEMBLY

SIXTH ASSEMBLY

**SECOND SESSION--FIRST MEETING
28th December, 1977 to 10th January, 1978**

RESUME

**GOVERNMENT OF TAMIL NADU
1978**

**Legislative Assembly Department
Fort St. George, Madras-9**

**THE TAMIL NADU LEGISLATIVE ASSEMBLY
SIXTH ASSEMBLY-SECOND SESSION-FIRST MEETING**

**RESUME OF WORK TRANSACTED BY
THE TAMIL NADU LEGISLATIVE ASSEMBLY
FROM 28th DECEMBER 1977 TO 10th JANUARY 1978**

The First meeting of the Second Session of the Sixth Tamil Nadu Legislative Assembly which commenced on 28th December 1977 was adjourned sine die on the 10th January 1978.

I. PROROGATION

The first Session of the Sixth Assembly was prorogued with effect from 6th September 1977.

II. SITTINGS OF THE ASSEMBLY

The Legislative Assembly met for 12 days from 28th December 1977 to 10th January 1978 and in terms of hours it sat for 76 hours and 4 minutes.

III. OBITUARY REFERENCES

(i) On 28th December 1977, the Hon. Speaker referred to the demise of the following former members on the dates noted against each:-

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| 1. Thiru. K. C. Gopalan Unni (Elected from Mannarghat Constituency during the period 1952-56) | 17th September 1977. |
| 2. Thiru. Manali C. Kandasamy (Elected from Mannargudi and Thiruthuraipoondi Constituencies during the periods 1952-57 and 1971-76 respectively). | 28th September 1977 |
| 3. Thiru. S. Khader Sheriff (Elected from Ranipet and Arcot Constituencies during the period 1952-53 and 1957-62 respectively). | 28th November 1977 |
| 4. Thiru. M.D. Thiagaraja Pillai,(Elected from Nagappattinam General Rural and Nannilam General Constituencies during the period 1946-52 and 1952-67 respectively). | 17th December 1977. |
| 5. Thiru. S. Panchaksharam (Elected from Arcot General Constituency during the period 1952-57). | 21st December 1977. |
| 6. Thiru. N. P. Ramiah (Elected from Musiri General Rural Constituency during the period 1946-52). | 24th April 1977. |

The House stood in silence for a short while as a mark of respect to the deceased.

(ii) On 28th December, 1977 the Hon. Speaker placed the following resolution before the House:-

"This House expresses its deep sense of sorrow at the very heavy loss of life and property in Tamil Nadu especially in Thanjavur, Tiruchirappalli, Pudukkottai and Madurai districts caused by the severe cyclone and floods on 12th November 1977 and expresses its deep sense of sympathy to those who have been affected and conveys its deep felt sympathy to the members of the bereaved families.

This House also expresses its deep sense of sorrow, at the loss of life and property in the neighboring States of Andhra Pradesh, Pondicherry and Kerala and particularly to the heavy damage to the property and loss of lives in Andhra Pradesh due to unprecedented cyclone and floods and conveys its deep felt sympathies to the people of those States and conveys its condolences to the members of the bereaved families."

The House adopted the resolution nem con and the members stood in silence for a short while.

(iii) On 29th December 1977, the Hon. Speaker referred to the demise of the following former members on the dates noted against each:-

1. Thiru. K.M. Subramaniam (Elected from Thiagarayanagar Constituency during the period 1971-76. (28th December 1977)

2. Thiru. V. Arunachala Thevar (Elected from Alangudi General Constituency during the period 1957-62. (29th October 1977)

The House stood in silence for a short while as a mark of respect to the deceased.

IV. PANEL OF CHAIRMEN

On 28th December 1977, the Hon. Speaker announced the following Panel of Chairmen for the Second Session of the Sixth Tamil Nadu Legislative Assembly :-

1. Thiru. K. Pannai Sethuraman
2. Thiru. R. Muthiah
3. Thiru. S.J. Sadiq Pasha.
4. Thiru. K.K. Muthiah.

V. QUESTIONS

One hundred and ninety-seven starred questions and one short notice question were answered on the floor of the House. Answers to two hundred and thirty-five Unstarred Questions were placed on the Table of the House.

VI. STATEMENT MADE BY MINISTER UNDER RULE 82A OF THE ASSEMBLY RULES

On 9th January 1978, Hon. Thiru. P. Kolandaivelu, Minister for Agriculture made a statement under Rule 82A of the Tamil Nadu Legislative Assembly Rules, correcting the answer given to a supplementary to question Nos. 139 and 140 answered on the floor of the House on 2nd January 1978.

VII. HALF-AN-HOUR DISCUSSION ON MATTERS OF PUBLIC IMPORTANCE UNDER RULE 40 OF THE ASSEMBLY RULES.

1. On 9th January 1978, Thiru. R. Umanath initiated discussion for half-an-hour on the following matter of public importance:-

"The reasons for second thoughts on continuance of the sprinkler system even before completion and after spending Rs. 1 crore and odd."

Thiruvalargal. P.U. Shanmugam and S. Sadasivam took part in the discussion and the Hon. Minister for Food and Co-operation replied to the debate.

2. Thiru. R. Umanath initiated discussion for half-an-hour on the following matter of public importance:-

"Continued supply of bad quality of rice in fair price shops in the State; Sale of rice for family cards at prices higher than those fixed by the Government."

Thiruvalargal. K. Ramani, A. Swamidhas and R. Margabandu took part in the discussion and the Hon. Minister for Food and Co-operation replied to the Debate.

VIII. ADJOURNMENT MOTIONS.

The following notices of motions for the adjournment of the business of the House were brought before the House and the Hon. Speaker withheld his consent to raise the same after hearing both members and Hon. Ministers concerned.

<i>Serial number and date.</i>	<i>Name of members.</i>	<i>Subject.</i>
(1)	(2)	(3)
1. 30th December 1977.	Thiruvallargal A.R.Marimuthu, M. Ambikapathy and M. Manimaran.	To discuss about the damage caused to the paddy crops due to non-release of water in Cauvery Delta area.
2. 9th January 1978.	Thiruvallargal N. Sankariah, R. Umanath, K. Ramani, V.K. Kothandaraman, N. Varadarajan, R. Venkedusamy alias Venkedu and C. Govindarajan.	To discuss about the alleged murder of one Thiru K. Venkatachalam of Marxist Communist Party.
3. Do.	Thiruvallargal. R. Umanath and R. Krishnan.	To discuss about the compulsory retirement of Government Servants during emergency.
4. 10th January 1978.	Thiruvallargal. K. Hutchi, K. Rangasamy and K. Ramani.	To discuss about the hunger strike by the labourers in Needle Factory, Kethi, Nilgiris district.
5. Do.	Thiruvallargal R.E. Chandran Jayapaul A.Rahmankhan, Gingee N. Ramachandran and K. Kandasamy.	To discuss about the hunger strike by the students of the Backward Class Students Hostel, Thiagarayanagar.
6. Do.	Thiruvallargal O. Subramaniam, A. R. Marimuthu, P. Vijayaraghavan, A. Swamidhas and A. Rahman Khan.	To discuss about the closure of Veterinary College, Madras.

IX. CALL ATTENION NOTICES UNDER RULE 41 OF THE ASSEMBLY RULES

Seventeen statements were made on the floor of the House by Hon. Ministers under rule 41 of the Assembly Rules on the following matters of urgent public importance:-

<i>Serial No</i>	<i>Serial number and date on which the statement was made.</i>	<i>Name of Member who called the attention of the Minister.</i>	<i>Minister who made the Statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
1.	2nd January 1978	Thiru. Thazai M. Karunanidhi	Hon. Thiru. G.R. Edmund, Minister for Food and Co-operation.	Fast unto death undertaken by Agriculturists in front of Kavalakudi Co-operative Agricultural Credit Society in Thanjavur District demanding Agricultural loans.
2.	3rd January 1978.	Thiru. M. Ambikapathy	-Do-	The troublesome situation arising out of the dispute that occurred among fishermen on 18th December, 1977 in Nochikuppam near Mylapore, Madras.
3.	9th January 1978.	Thiruvalargal V.K. Kothandaraman, M. Ambikapathy, A. R. Marimuthu, R. Umanath, S.J. Sadiq Pasha, Durai Muthuswamy, K. Ramani, J. James, R.Jebamani, C.Palanimuthu, K.Kandasamy, A. Rahman Khan	Hon. Thiru. S. Ramachandran. Minister for Public Works.	The reinstatement of 165 retrenched Junior Engineers (Diploma Holders) of Public Works Department.

<i>Serial No.</i>	<i>Serial number and date on which the statement was made.</i>	<i>Name of Member who called the attention of the Minister.</i>	<i>Minister who made the Statement.</i>	<i>Subject.</i>
4.	9th January 1978.	Thiru. P. S. Thiruvengadam.	Hon. Thiru. G.R. Edmund, Minister for Food and Co-operation.	The insistence on the agriculturists to repay in one installment the entire loan sanctioned by the Land Development Banks at Tiruvannamalai and Thuringapuram during 1976-77 for development of agriculture consequent on their refusal to purchase oil engines despite the permission accorded in the context of non-availability of power connection and the consequent tense situation prevailing among them.
5.	Do.	Thiruvallur N. Palanivel, N. Varadarajan, K. Ramaswamy and J. James.	Hon. Thiru. K. Kalimuthu, Minister for Local Administration.	Sudden enhancement of house tax in Thiruthangal Tower Panchayat in Ramanathapuram district and the consequent tense situation prevailing in that area.
6.	Do.	Thiru. R. Krishnan	Hon. Selvi P. T. Saraswathi, Minister for Social Welfare.	The death of hundreds of milch cows due to "Anthrax" disease as a result of non-availability of vaccine and the consequent loss incurred by the public.
7.	Do.	Thiru. C. Govindarajan.	Hon. Thiru. P. Kolandaivelu, Minister for Agriculture.	The incidence of "Fulgorid" (Pugaiyan disease) in South Arcot District resulting in the destruction of standing crops causing hardship to the agriculturists.
8.	10th January 1978	Thiru. P.S. Thiruvengadam.	Hon. Thiru. G.R. Edmund, Minister for Food and Co-operation.	The reluctance of the rice mill owners in North Arcot district in hulling paddy due to introduction of new levy system.

<i>Serial No.</i>	<i>Serial number and date on which the statement was made.</i>	<i>Name of Member who called the attention of the Minister.</i>	<i>Minister who made the Statement.</i>	<i>Subject.</i>
9.	10th January 1978	Thiru. S. Ganesan	Hon. Thiru. C. Aranganayakam, Minister for Education	The non payment of contribution of Rs. 22,125 by the Sembanarkoil Panchayat Union in Poompuhar Constituency to 59 Primary Aided Schools in that Union towards mid-day meals resulting in non-supply of mid-day meals to 300 poor pupils from 1st January 1978.
10.	10th January 1978	Thiru.A. Rahman Khan.	-Do-	The non-payment of salaries for several months to the teachers of haji Karutha Rauther College, Uthamapalayam in Madurai district.
11.	10th January 1978	Thiru .R. Umanath	-Do-	Closure of the Bishop Heber High School, Pudur in Tiruchirappalli affecting the studies of 1,500 students.
12.	10th January 1978	Thiru. O. Subramaniam	Hon. Thiru K. Kalimuthu, Minister for Local Administration	The leakage due to cracks in the pipelines for water supply at several places in Sivaganga resulting in the stagnation of water in the form of ditches posing danger to sanitary conditions and the failure of the Municipality to take necessary action in this regard.
13.	10th January 1978	Thiru. A. Rahman Khan.	Hon. Thiru K. Kalimuthu, Minister for Local Administration	Fast unto death under taken by the temporary casual labourers working in the Electrical Department of the Corporation of Madras since 3rd January 1978 demanding their absorption in regular establishment.

<i>Serial No.</i>	<i>Serial number and date on which the statement was made.</i>	<i>Name of Member who called the attention of the Minister.</i>	<i>Minister who made the Statement.</i>	<i>Subject.</i>
14.	10th January 1978	Thiru. R. Umanath	Hon. Thiru S.Raghavanandam Minister for Labour.	The unilateral decision of the management of Lucas T. V. S. Limited, at Padi not to abide by the agreement reached between the management and its workers represented by Thiru V. P. Chintan on 29th October 1977 before the Minister for Labour and the consequent tense situation prevailing among the workers.
15.	10th January 1978	Thiru. C. Govindarajan	-Do-	The strike by the workers with effect from 2nd November 1977 in the Union Carbide Company at Thiruvottiyur, Guindy and New Washermenpet.
16.	10th January 1978	Thiru. V. Thulukkanam	Hon. Thiru. C. Ponnaiyan, Minister for Transport	The construction of bridge in Thiyagadurgam Panchayat Union of Kallakurichi in Ulundurpet Constituency.
17.	10th January 1978	Thiruvalargal.K. Vadivel, S. Sadasivam, D. Ramaswamy.	Hon. Thiru. K. Raja Mohammed, Minister for Handlooms and Textiles	The decision of the agriculturists not to supply sugarcane to the Pugalur Sugar Factory in view of the firm stand taken by the management to pay only Rs. 90 per tone as against the agreed rate of Rs.115 per tone while the Tamil Nadu Co-operative Sugar Factories are paying Rs.125 per tone.

X. MOTION EXPRESSING WANT OF CONFIDENCE IN THE MINISTRY.

On 2nd January 1978, the Hon. Speaker read out the following motion expressing want of confidence given notice of by Thiru.M. Karunanidhi, Leader of the Opposition under Rule 55 of the Assembly Rules and requested the members who were in favour of leave being granted to raise in their places:

"That this House expresses its want of confidence in the Council of Ministers headed by Hon. Thiru. M.G. Ramachandran."

As 42 members stood in support of the motion, Hon. Speaker announced that leave had been granted. Thiru. M. Karunanidhi moved the motion on 4th January 1978. The discussion on the above motion took place on 4th, 5th, 6th and 7th January 1978.

Forty members including Hon. Chief Minister and three other Ministers took part in the discussion and the motion was put to voice vote and declared lost on 7th January 1978.

XI. FINANCIAL BUSINESS.

The first Supplementary Statement of Expenditure for the year 1977-78 was presented to the Assembly by Hon. Thiru. K. Manoharan, Minister for Finance on 2nd January 1978 and it was discussed and voted in full on 9th January 1978.

The appropriation Bill relating to the First Supplementary Statement of Expenditure was introduced on 9th January 1978 and was considered and passed on 10th January 1978.

XII. LEGISLATIVE BUSINESS.

(1) OFFICIAL.

(i) The following Bills were introduced, considered and passed on the dates noted against each:-

<i>Serial No.</i>	<i>Name of the Bills.</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1.	The Tamil Nadu Nuclear Installation (Regulation of Buildings and Use of Land) Bill, 1977 (L.A. Bill No. 13 of 1977).	29th December 1977	9th January 1978.
2.	The Tamil Nadu Ground Water (Control and Regulation) Bill, 1977 (L.A. Bill No. 14 of 1977).	31st December 1977.	Referred to the Joint Select Committee on 9th January 1978.

<i>Serial No.</i>	<i>Name of the Bills.</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing.</i>
(1)	(2)	(3)	(4)
3.	The Madurai City Municipal Corporation (Second Amendment) Bill, 1977 (L.A. Bill No. 15 of 1977).	Do.	4th January 1978.
4.	The Madras City Municipal Corporation (Amendment) Bill, 1977 (L.A. Bill No. 16 of 1977).	Do.	Do.
5.	The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Amendment Bill, 1978 (L.A. Bill No. 17 of 1977).	Do.	Do.
6.	The Tamil Nadu Panchayats (Extension of Term of Office) Second Amendment Bill, 1978 (L.A. Bill No. 18 of 1977).	Do.	Do.
7.	The Tamil Nadu Municipal Council (Appointment of Special Officers) Second Amendment Bill, 1978 (L.A. Bill No. 19 of 1977).	Do.	Do.
8.	The Coimbatore Municipal Council (Appointment of Special Officer) Second Amendment Bill, 1977 (L.A. Bill No. 20 of 1977).	Do.	Do.
9.	The Tamil Nadu Panchayats (Third Amendment) Bill, 1977 (L.A. Bill No. 21 of 1977).	31st December 1977.	4th January 1978.
10.	The Tamil Nadu Debt Relief Laws (Amendment) Bill, 1978 (L.A. Bill No. 1 of 1978).	2nd January 1978.	5th January 1978.
11.	The Tamil Nadu Cultivating Tenants (Protection from Eviction) Amendment Bill, 1978 (L.A. Bill No. 2 of 1978).	3rd January 1978.	Do.
12.	The Tamil Nadu Local Authorities Laws (Amendment) Bill, 1978 (L.A. Bill No. 3 of 1978).	Do.	Do.
13.	The Tamil Nadu Panchayats (Amendment) Bill, 1978 (L.A. Bill No. 4 of 1978).	Do.	Do.
14.	The Tamil Nadu Cyclone and Flood Affected Area Cultivating Tenants (Temporary Relief) Bill, 1978 (L.A. Bill No. 5 of 1978).	5th January 1978.	9th January 1978.
15.	The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Bill, 1978 (L.A. Bill No. 6 of 1978).	6th January 1978.	10th January 1978.

<i>Serial No.</i>	<i>Name of the Bills.</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing.</i>
(1)	(2)	(3)	(4)
16.	The Tamil Nadu District Municipalities (Amendment) Bill, 1978 (L.A. Bill No. 9 of 1978).	9th January 1978.
17.	The Tamil Nadu Appropriation Bill, 1978 (L.A. Bill No. 10 of 1978).	Do.	10th January 1978.
18.	The Madras Metropolitan Water Supply and Sewerage Bill, 1978 (L.A. Bill No. 11 of 1978).	10th January 1978.

(ii) The Tamil Nadu Ground Water (Control and Regulation) Bill, 1977 (L.A. Bill No. 14 of 1977) was referred to the Joint Select Committee on 9th January 1978. The names of Members of the Joint Select Committee are furnished in Appendix I.

(iii) Private Members' Bills.-on 6th January 1978, the following Private Members Bill were introduced in the Assembly by the Members noted against each:-

1. The Tamil Nadu Private Hospital Workers ... Thiru. R. Margabandhu
Protection Bill 1978 (L.A. Bill No.7 of 1978)
2. The Tamil Nadu Urban Land (Ceiling and Regulation)... Thiru .K. Suppu.
Repeal Bill, 1978 (L.A. Bill No. 8 of 1978)

XIII. PRIVATE MEMBERS' RESOLUTION.

On 6th January 1978, Thiru. S. J. Sadiq Pasha moved the following resolution and spoke thereon:--

" That this House recommends to the Government to urge upon the Union Government to take necessary steps to amend the Constitution of India so as to give greater autonomy to the States."

The following members took part in the discussion:-

- Thiru. M. A. Jeyavelu.
Thiru. K. Suppu.
Thiru .M. Ambikapathy.
Dr. K. Samarasam.
Thiru. R. Krishnan (Speech not concluded).

The discussion on the above resolution was not concluded on the day.

**XIV. DISCUSSION FOR SHORT DURATION ON URGENT MATTER OF
ADMINISTRATION (RULE 57).**

On 9th January 1978, Thiru. A. R. Marimuthu initiated the discussion on the following urgent matter of administration:-

"The steps taken or proposed to be taken by the Government to mitigate the hardship experienced by the people on account of the spiraling prices of essential commodities."

The following members took part in the discussion:-

Thiruvalargal

A. Rahmankhan

M. Vincent

P. Eswaramoorthy alias Soranam

J. James

The Hon. Minister for Food and Co-operation replied to various points raised in the debate.

XV. AMENDMENTS TO PAPERS PLACED ON THE TABLE OF THE HOUSE.

On 10th January 1978, Thiru. K. Suppu moved the following amendments and spoke thereon:-

(i) "that the following amendment be made to the Notification issued in G.O. (P) No. 1464, Commercial Taxes and Religious Endowments, dated 22nd September 1977 regarding an amendment to rule 26 of the Tamil Nadu General Sales Tax Rules, 1959, published in the Tamil Nadu Government Gazette dated 19th October 1977 and circulated to members on 2nd December 1977.

AMENDMENT

"In the Tamil Nadu General Sales Tax Rules, 1959, in the proviso to sub-rule (10) after the expression, 'cash memorandum' and before the expression in respect of' the expression approved or supplied by the Government ' shall be inserted".

Hon. Minister for Finance participated in the Debate and the amendment was put to vote and declared lost.

(ii) that the following amendments be made to the Notification issued in G.O. (P) No. 1460, Rural Development and Local Administration, dated 27th August 1975 about the framing of the Madurai City Municipal Corporation Service Rules, 1975, published in the Tamil Nadu Government Gazette, dated 22nd September 1975 and circulated to Members on 2nd December 1977:-

AMENDMENTS

In the rules issued in G.O. (P) No. 1460, Rural Development and Local Administration, dated 27th August 1975:-

(i) The proviso to rule 4 shall be deleted.

(ii) In sub-rule (a) of rule 8, after the expression "may appoint any person" and before the expression "temporarily" the following expression shall be inserted viz, "from the list of approved candidates".

Hon. Minister for Local Administration participated in the debate and the amendment was put to vote and declared lost.

XVI. GOVERNMENT RESOLUTIONS.

(1) SPECIAL RESOLUTION ON WHITE PAPER ON CYCLONE AND FLOOD RELIEF, 1977.

On 29th December 1977, Hon. Thiru. K. Manoharan Minister for Finance, moved "that the White Paper on Cyclone and Flood Relief, 1977" be taken into consideration. The discussion took place for four days on 29th, 30th, 31st December 1977 and 2nd January 1978. Fifty one members took part in the discussion. The Hon. Minister for Finance replied to the Debate on 2nd January 1978.

(2) Enhancement of the maximum Government Guarantee limits of medium term conversion loans in respect of certain Co-operative Banks.

On 5th January 1978, Hon. Thiru G. R. Edmund, Minister for Food and Co-operation moved the following resolution:-

"Whereas the maximum limit of Government guarantee for the repayment of the principal of, and the payment of interest on any Short-term credit, Medium-term credit and Medium-term Conversion that may be made to the Tamil Nadu State Co-operative Bank and the Central Co-operative Banks have been fixed by the Government of Tamil Nadu to the extent of Rs. 8040.00 lakhs in G.O. Ms.No.466, Co-operation dated the 1st August 1977;

And whereas it is considered necessary to increase the maximum guarantee limit in respect of Central Co-operative Banks and the Tamil Nadu State Co-operative Bank to the extent of Rs. 9140.00 lakhs;

This Assembly resolves to increase the limit of guarantee in respect of Central Co-operative Banks and the Tamil Nadu State Co-operative Banks to the extent of Rs.9140.00 lakhs, as required under section 73-D of the Tamil Nadu Co-operative Societies Act, 1961 (Tamil Nadu Act 53 of 1961)".

The Resolution was put and carried.

XVII. GOVERNMENT MOTIONS.

(1) On 29th December 1977 and 5th January 1978, Hon. Thiru. K. Manoharan, Minister for Finance moved the following motion and the motion was put and carried.

"That rule 23 of the Tamil Nadu Legislative Assembly Rules be suspended and the House do resolve to transact Government Business to-day."

(2) On 29th December 1977, Hon. Thiru. P. Kolandaivelu, Minister for Agriculture moved the following motion and it was put and carried:-

"That, in pursuance of clause (h), under the heading 'Class-II-Other Members' of sub-section (2) of Section 18 of the Tamil Nadu Agricultural University Act, 1971 (Tamil Nadu Act 8 of 1971), this Assembly do proceed, on a date to be fixed by the Hon. Speaker to elect one member to the Board of Management of the Tamil Nadu Agricultural University to fill up the vacancy caused by the expiry of term of office of Thiru.T.O. Periaswamy consequent on the dissolution of the Legislative Assembly." (Explanatory Note circulated on 19th December 1977)

The motion was put and carried.

On 6th January 1978, Hon. Speaker announced to the House that Thiru. A. M. Paramasivan has been duly elected to the Board of Management of the Tamil Nadu Agricultural University.

(3) On 4th, 5th and 7th January 1978, Hon. Thiru K. Manoharan, Minister for Finance and on 6th January, 1978 Hon. Thiru S. Ramachandran, Minister for Public Works moved the following motion and the motion was put and carried unanimously:-

"That rule 22 of the Assembly Rules relating to time for Questions be suspended to-day."

(4) On 6th January 1978, Hon. Thiru. C. Ponnaiyan, Minister for Transport moved that the Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Bill, 1978 be taken into first and the motion was put and carried.

(5) On 9th and 10th January 1978, Hon. Thiru. S. Ramachandran, Minister for public Works moved a motion for the suspension of rule 41 (3) of the Assembly Rules and the motion was put and carried.

XVIII. ANNUAL FINANCIAL STATEMENT FOR 1977-78 AND SUPPLEMENTARY FINANCIAL STATEMENT FOR 1976-77 OF THE TAMIL NADU ELECTRICITY BOARD.

The discussion on the Annual Financial Statement for 1977-78 and Supplementary Financial Statement for 1976-77 of the Tamil Nadu Electricity Board was initiated by Hon. Thiru. S. Ramachandran, Minister for Public Works on 28th December 1977 and the discussion took place for three days on 28th December 1977, 2nd and 3rd January 1978. Forty members took part in the discussion. The Hon. Minister for Public Works replied to the debate on 3rd January 1978.

XIX. PRIVILEGE MATTERS.

(1) On 31st December 1977, a matter of privilege was raised by Thiru. R. Umanath in regard to the propriety of settling the disputes between the Junior Engineers of Public Works Department whose services were terminated and who were on indefinite hunger strike and announcing the settlement by way of a press note or through A.I.R. when call attention notices on the subject were pending before the House. On 10th January 1978, Hon. Speaker ruled that no prima facie case of breach of privilege was involved after hearing the statement of the Hon. Minister for Public Works to the effect that urgent necessary steps were taken to solve the problems and that the press release was issued only by the concerned Union.

(2) On 2nd January 1978, Thiru. K. Suppu raised a matter of privilege against the Commissioner of Police, Madras for his failure to inform the Speaker about the exact charges under which some members of the D.M.K. were arrested on 30th October 1977. The Hon. Speaker disallowed the privilege motion stating that he had been informed of the exact charges subsequently.

(3) On 6th January 1978, a matter of privilege was raised by Thiru. M. Karunanidhi in regard to a statement by the Hon. Minister for Food and Co-operation relating to allotment of a boat to one Thiru. Maran, alleging that it was contrary to the fact and that it involved a question of privilege in that the Minister, by making such incorrect statement, had intentionally misguided the House. After a statement was made by the Hon. Minister for Food and Co-operation, Hon. Speaker disallowed the Privilege Motion as the information was not deliberately made by the Minister.

(4) On the same day, Thiru. S.R. Eradha raised a matter of privilege in regard to the caption published in 'Murasoli', Dated 5th January 1978 alleging that it was misleading the General Public to create a wrong impression of the proceedings of the House. The Hon. Speaker reserved his ruling

(5) On 7th January 1978, a matter of privilege was raised by Thiru. M. Karunanidhi against Hon. Chief Minister in regard to the reply of Hon. Chief Minister on 31st December 1977 to the effect that the report of the Justice Ismail Commission had been sent to the Governor, which appeared to be contrary to fact. Hon. Speaker disallowed the notice in view of the statement made by the Hon. Chief Minister that he signed the file and sent to the Department concerned for being sent to the Governor.

(6) On the same day, Thiru K. Pannai Sethuraman raised a matter of privilege against the Tamil daily 'Alai Osai', dated 6th January 1978 for publication of an alleged incorrect report of the speech of Thiru. K. Suppu in the House on 6th January 1978 about some contracts alleged to have been to the relatives of the Transport Minister. On 10th January 1978, Hon. Speaker referred the matter to the Committee of Privileges for its examination and report.

(7) On the same day, a matter of privilege was raised by Thiru. M. Aranganathan against the Tamil daily 'Anna', dated 31st December 1977, in regard to publication of the alleged incorrect report of the proceedings of the House. On 10th January 1978, the matter was dropped by the Hon. Speaker consequent on the regret expressed by the said daily.

(8) On 10th January 1978, a matter of privilege was raised by Thiru. M. Subramaniam in regard to the publication in the 'Alai Osai', dated 7th January 1978 of the proceedings of the Assembly, dated 5th January 1978 relating to the question of increased price for paddy arising out of the reply given by the Hon. Minister for Food and Co-operation. Hon. Speaker held that he would give his ruling after ascertaining the views of the Editor of the News paper.

XX. ELECTION TO SENATE OF ANNAMALAI UNIVERSITY

On 5th January 1978, the Hon. Speaker announced to the House that Thiruvallargal Gingee N. Ramachandran, M. Subramaniam and K. Soundarajan were duly elected to the Senate of Annamalai University with reference to his announcement made on 29th December 1977.

XXI. PRESENTATION OF REPORT.

Thiru. O. S. Veluchamy, Chairman, Committee on Government Assurances presented the First Report (Sixth Assembly) of the Committee on Government Assurances.

XXII. RETURN OF ASSETS.

Returns of Assets of 53 members including Hon. Speaker and three Ministers as on 31st March 1977, 16th June 1977, 30th September 1977 were placed on the Table of the House on 10th January, 1978.

XXIII. COMMITMENT TO JAIL FOR CONTEMPT OF THE HOUSE.

On 2nd January 1978, Hon. Minister for Public Works moved that one Thiru. Kesavan, son of Raju Chettiar of Royapuram, who threw some pamphlets into the House from the Visitors' Gallery at 1-00 p.m. in the morning session on 2nd January 1978 be sentenced to simple imprisonment for a period of one week for contempt of the House.

The motion was put and carried and Thiru. Kesavan was committed for one week simple imprisonment and sent to the Central Prison, Madras.

XXIV. PAPERS PLACED ON THE TABLE OF THE HOUSE.

During the period 312 papers were placed on the Table of the House, the details of which are given below:

A. Statutory Rules and Orders	258
B. Reports, Notifications and other Papers	54

Total	312

G. M. ALAGARSWAMY,
Secretary

APPENDIX I.**JOINT SELECT COMMITTEE ON THE TAMIL NADU GROUND WATER
(CONTROL AND REGULATION) BILL, 1977 (L.A. BILL NO. 14/1977)****LIST OF MEMBERS****CHAIRMAN**

1. Honourable. Thiru. S. Ramachandran, Minister for Public Works

MEMBERS.

2. Thiru. S. Alagarswamy
3. Thiru. C. Arumugam
4. Thiru. P. Chandran
5. Thiru. Durai Govindarajan
6. Thiru. J. James
7. Thiru. V. R. Jayaraman
8. Thiru..P. Kaliappan
9. Thiru.K. Kandaswamy
10. Thiru. C. Krishnan
11. Thiru. N. Kuppuswamy
12. Thiru. A. R. Marimuthu
13. Thiru. K. Nachimuthu
14. Thiru. S. Pakkur Subramanyam
15. Thiru. Pannai Sethuraman
16. Thiru. N. Perumal
17. Thiru. C. Ramanathan
18. Thiru. D. Ramasamy
19. Thiru. S. J. Ramaswamy
20. Thiru. N. Sankariah
21. Thiru. M. Selvaraj
22. Thiru .R. V. Soundararajan
23. Thiru. K. Subravelu
24. Thiru. K. Vadivel

MEMBERS FROM THE LEGISLATIVE COUNCIL:-

25. Thiru. K. S. Abdul Wahab
26. Thiru. K. Arivazhagan
27. Thiru. A. Balasubramanian
28. Thiru. Ku. Ma. Balasubramanian
29. Thiru. D. V. D' Monte
30. Thiru. K. S. Ganapathy
31. Thiru. Ko. Si. Mani
32. Thiru. P. Manickam
33. Thiru. H. L. Murugesan
34. Thiru. V. R. Periannan
35. Thiru. Rathina Balaguruswamy
36. Thiru. G. Swaminathan
